

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 187/AT/2019

Subject : Petition for approval of tariff under Section 63 of the Electricity Act, 2003 along with Section 79(1)(k) of the Electricity Act, 2003 for adoption of tariff for the purchase of 100 MW of solar power from Solar Energy Corporation of India Limited which has been discovered through a transparent process by way of competitive bidding conducted in terms of the Competitive Bidding Guidelines issued by the Ministry of Power under Section 63 of the Electricity Act, 2003.

Petitioner : Tata Power Delhi Distribution Limited (TPDDL)

Respondent : Solar Energy Corporation of India Limited (SECI)

Petition No. 160/AT/2019

Subject : Petition for approval of tariff under Section 63 of the Electricity Act, 2003 along with Section 79(1)(k) of the Electricity Act, 2003 for adoption of tariff for the purchase of 20 MW of solar power from Solar Energy Corporation of India Limited which has been discovered through a transparent process by way of competitive bidding conducted in terms of the Competitive Bidding Guidelines issued by the Ministry of Power under Section 63 of the Electricity Act, 2003.

Petitioner : Tata Power Delhi Distribution Limited (TPDDL)

Respondent : Solar Energy Corporation of India Limited (SECI)

Petition No. 161/AT/2019

Subject : Petition for approval of tariff under Section 63 of the Electricity Act, 2003 along with Section 79(1)(k) of the Electricity Act, 2003 for adoption of tariff for the purchase of 50 MW of wind power from Solar Energy Corporation of India Limited which has been discovered through a transparent process by way of competitive bidding conducted in terms of the Competitive Bidding Guidelines issued by the Ministry of Power under Section 63 of the Electricity Act, 2003.

Petitioner : Tata Power Delhi Distribution Limited (TPDDL)

Respondent : Solar Energy Corporation of India Limited (SECI)



Petition No. 162/AT/2019

- Subject : Petition for approval of tariff under Section 63 of the Electricity Act, 2003 along with Section 79(1)(k) of the Electricity Act, 2003 for adoption of tariff for the purchase of 50 MW of solar power from Solar Energy Corporation of India Limited which has been discovered through a transparent process by way of competitive bidding conducted in terms of the Competitive Bidding Guidelines issued by the Ministry of Power under Section 63 of the Electricity Act, 2003.
- Petitioner : Tata Power Delhi Distribution Limited (TPDDL)
- Respondent : Solar Energy Corporation of India Limited (SECI)
- Date of Hearing : 5.9.2019
- Coram : Shri P. K. Pujari, Chairperson
Dr. M. K. Iyer, Member
Shri I. S. Jha, Member
- Parties Present : Shri Apoorva Misra, Advocate, TPDDL
Ms. Molshree Bhatnagar, Advocate, TPDDL
Ms. Kanupriya Mehndiratta, Advocate, TPDDL
Shri Anurag Bansal, TPDDL
Shri M.G. Ramachandran, Sr. Advocate, SECI
Shri Shubham Arya, Advocate, SECI
Ms. Tanya Sareen, Advocate, SECI

Record of Proceedings

Learned counsel for the Petitioner, TPDDL submitted that the present Petitions have been filed for adoption of tariff for various capacities of wind and solar power to be procured by the Petitioner in terms of Power Sale Agreements executed with the Respondent, SECI pursuant to competitive bidding conducted by SECI in terms of the Guidelines issued by the Ministry of Power. Learned counsel submitted that the Power Sale Agreements have been approved by the Delhi Electricity Regulatory Commission (DERC). However, DERC did not adopt the tariff on account of jurisdiction in the matter. Accordingly, the Petitioner has approached Commission for adoption of tariff.

2. Learned senior counsel for the Respondent, SECI submitted that the Respondent is not objecting to the Petitions moved by the Petitioner. Learned senior counsel submitted that there are other distribution licensees who have entered into Power Sale Agreements with SECI on the basis of the PPAs entered into by SECI with selected Wind/Solar Power Developers. Therefore, the Commission may adopt the tariff in a comprehensive manner in regard to the purchases made by SECI from the SPDs/WPDs for onward sale to the distribution licensees pursuant to the competitive bidding conducted by SECI.



3. Learned senior counsel sought permission to file transposition applications in the Petitions.

4. After hearing the learned counsel for the Petitioner and learned senior counsel for the Respondent, the Commission permitted SECI to file transposition applications, on or before, 13.9.2019 in accordance with the law.

5. The Petitions shall be listed for hearing in due course for which separate notice will be issued.

By order of the Commission

**Sd/-
(T.D.Pant)
Deputy Chief (Law)**

